

[Mr. Deputy-Speaker]

to all able-bodied citizens between the age of twenty and thirty years”.

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

POLITICAL SUFFERERS AID BILL*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill to provide aid to the political sufferers.

MR. DEPUTY-SPEAKER The question is :

“That leave be granted to introduce a Bill to provide aid to the political sufferers”.

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

PAYMENT OF WAGES (AMENDMENT) BILL*

(Amendment of Sections 1, 15, etc.)

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

MR. DEPUTY-SPEAKER : The question is:

“That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936”.

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

HOARDING AND PROFITEERING PREVENTION BILL*

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill to provide for the prevention of hoarding of and profiteering in essential commodities in daily use.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the prevention of hoarding of and profiteering in essential commodities in daily use”.

The motion was adopted.

SHRI S. C. SAMANTA I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 15A)

SHRI C. K. CHANDRAPAN (Telli-cherry) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted.

SHRI C. K. CHANDRAPAN : I introduce the Bill.